

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING

RAJYA SABHA

UNSTARRED QUESTION No. 561

(TO BE ANSWERED ON 07-12-2023)

NEW BILL FOR BROADCASTING SECTOR

561. SHRI V. VIJAYASAI REDDY

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the salient features of the proposed Bill to have a framework for the broadcasting sector and extending to OTT content and digital news and current affairs;
- (b) whether it is a fact that the Bill has been put in the public domain inviting suggestions from the public;
- (c) if so, the details of suggestions received so far from the public and whether Ministry is going to introduce the Bill in the current Session of Parliament; and
- (d) whether the proposed Bill is going to replace the Cable Television Networks (Regulation) Act, 1995 and if so, the details thereof?

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS**

(SHRI ANURAG SINGH THAKUR)

(a) : The draft Broadcasting Services (Regulation) Bill, 2023, seeks to replace the existing Cable Television Networks (Regulation) Act, 1995 and Guidelines regulating the broadcasting sector. The Bill streamlines regulatory processes, introduces contemporary definitions and

provisions for emerging technologies and seeks to strengthen the self-regulatory regime for content regulation; etc.

(b) & (c): Ministry of Information and Broadcasting has invited feedback and comments from stakeholders, including domain experts and the general public by placing the draft Bill on its Website on 10.11.2023 inviting comments for a period of 30 days.

(d): On enactment, the Broadcasting Services (Regulation) Bill, 2023 shall replace the existing Cable Television Networks (Regulation) Act, 1995.
